

(Part II—Proceedings other than Questions and Answers)

1919

1920

LOK SABHA

Wednesday 5th December 1956

The Lok Sabha met at Eleven of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

QUESTION AND ANSWERS

(See Part I)

12.01 hours.

PAPERS LAID ON THE TABLE

THIRD ANNUAL REPORT OF INDIAN AIRLINES CORPORATION

The Minister of Communications (Shri Jagjivan Ram): I beg to lay on the Table, under sub-section (2) of section 37 of the Air Corporations Act, 1953, a copy of the Third Annual Report of the Indian Airlines Corporation 1955-56. [Placed in Library. See No. S-514/56].

AMENDMENT TO AIR CORPORATIONS RULES

Shri Jagjivan Ram: I beg to lay on the Table, under sub-section (3) of section 44 of the Air Corporations Act, 1953, a copy of the Notification No. 7-CA(8)/56, dated the 19th November, 1956, making certain amendment to the Air Corporations Rules, 1954. [Placed in Library. See No. S-515/56.]

RESOLUTION re AMBAR CHARUKHA ENQUIRY COMMITTEE

The Minister of Production (Shri K. C. Reddy): I beg to lay on the Table a copy of the Resolution No. 12/43/56-AC, dated the 26th September, 1956, containing the Gov-  
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ernment's views on the recommendations of the Ambar Charukha Enquiry Committee. [Placed in library. \* See No. S-517/56.]

STATEMENT re ACTION ON THE CONVENTION AND RECOMMENDATIONS ADOPTED BY THE I.L.C.

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table a copy of the Statement showing action taken or proposed to be taken by the Government of India on the Convention and Recommendations adopted by the International Labour Conference at its 38th Session, held at Geneva in June, 1955. [Placed in Library. See No. S-516/56.]

Shri T. B. Vital Rao (Khammam): Could we know why there has been so much delay in making this statement since the International Labour Conference was held in June 1955? Now we are in December 1956. More than 18 months have passed. According to the ILO convention, this should be laid on the Table of the Houses of Parliament as soon as it is passed.

Shri Abid Ali: As soon as a decision is taken, this should be laid on the Table of the Parliament. That is the system. The reason for the delay was that after the Convention and Recommendations were passed, we consulted other Ministries and State Governments also. Thereafter, as the hon. Member himself knows, this matter has to be placed before a Tripartite Committee in India, and after their decision is communicated, Government take the final decision and place it here.

Shri T. B. Vital Rao: The hon. Deputy Minister said that the matter